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12.06 hrs.

Title: The Speaker gave his consent to the notices of Shri Prabhunath Singh and Shri L.K. Advani for moving of adjournment motion regarding the failure of the Government to contain terrorist violence in the country as is evidenced by a series of recent events, the latest being the twin blasts in Hyderabad in which 42 innocent citizens lost their lives and fifty were injured.

MR. SPEAKER: I have to inform the House that I have received two notices of adjournment motion from Sarvashri Prabhunath Singh and L.K. Advani regarding the failure of the Government to contain terrorist violence in the country as is evidenced by a series of recent events, the latest being the twin blasts in Hyderabad in which 42 innocent citizens lost their lives and fifty were injured.

I have given my consent to Shri Prabhunath Singh who has secured the first place in the ballot to move the motion in the following form:-

"failure of the Government to contain terrorist violence in the country as is evidenced by a series of recent events, the latest being the twin blasts in Hyderabad in which 42 innocent citizens lost their lives and fifty were injured."

Shri Prabhunath Singh may now ask for leave of the House.

श्री प्रभुनाथ सिंह (महाराजगंज, बिहार) : अध्यक्ष महोदय, मुझे अनुमति दी जाए। हम दो लाइन में अपनी बात कहना चाहते हैं।

अध्यक्ष महोदय : अभी नहीं।

SHRI PRABHUNATH SINGH : Sir, I seek leave of the House for moving the Motion for Adjournment regarding twin blasts in Hyderabad.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): We have objection to leave being granted.

MR. SPEAKER: Is the leave opposed?

Then, those who are in favour of leave being granted for moving the Adjournment Motion may rise in their places.

SEVERAL HON. MEMBERS *rose*—

MR. SPEAKER: I find the number is more than the requisite number.

Leave is granted. Under Rule 61, the adjournment motion is to be taken up at 16.00 hours or at an earlier hour. Under Rule 62 not less than 2 hours and 30 minutes are allotted for its discussion. The discussion on the motion may be taken up immediately. I think the House agrees.

श्री रामदास आठवले (पंढरपुर) : अध्यक्ष महोदय, जीरो आवर कब लिया जाएगा...(व्यवधान)

MR. SPEAKER: Nothing will go on record.

*(Interruptions) **

MR. SPEAKER: All urgent matters for which notices have been given will be taken up at the end of the day.

...(Interruptions)

प्रो. एस.पी. सिंह बघेल (जलोसर) : अध्यक्ष महोदय, राज्य सरकार की लापरवाही के कारण आगरा शहर में दंगे हुए...(व्यवधान)

MR. SPEAKER: Please go to your seats. I cannot hear anything. Please go back to your seats.

*(Interruptions) **

12.09 hrs.

(At this stage, Shri S.P. Singh Baghel and some other hon. Members came and stood on the floor near the Table)

...(Interruptions)

MR. SPEAKER: The House stands adjourned till 12.30 p.m.

12.11 hrs

The Lok Sabha then adjourned till thirty minutes past Twelve of the Clock. [\[MSOffice1\]](#)

*Not recorded.

12.30 hrs.

The Lok Sabha re-assembled at thirty minutes past Twelve of the Clock.

(Mr. Speaker *in the Chair*)

...(Interruptions)

MR. SPEAKER: There is a special request for two items to be taken up. Since the motion has not been moved, I will allow. Mr. Minister, you just move the motion for withdrawing the Bill.

Item No. 10 – Shri Prem Chand Gupta.

...(Interruptions)